

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHAMIK ENTERPRISES PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor SHAMIK ENTERPRISES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor 22/02/2001
3.	Authority under which corporate debtor is incorporated / registered Registrar of Companies, Mumbai, India, under the Companies Act, 1956
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor U45201MH2001PTC130952
5.	Address of the registered office and principal office (if any) of corporate debtor Office No 21, Kamdar Shopping Center, V.S. Khandekar Marg, Vile Parle East Mumbai, Mumbai City, Maharashtra - 400057 IN
6.	Insolvency commencement date in respect of corporate debtor 03/02/2022 (Order uploaded on the website of NCLT on 04/02/2022)
7.	Estimated date of closure of insolvency resolution process 02/08/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional Name- Kinjalkumar Madhubhai Chaudhary Reg No- IBB/PA-001/IP-P02196/2020-2021/13463
9.	Address and e-mail of the interim resolution professional, as registered with the Board Reg. Add -9B, Vardan Tower, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad, Gujarat- 380014 Email: cakmchaudhary@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional Correspondence Address: Sun Resolution Professionals Private Limited, 9B, Vardan Tower, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad, Gujarat- 380014 Email: cirp.shamikenterprises@gmail.com
11.	Last date for submission of claims 20/02/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional The Class of creditors couldn't be ascertained at this stage as relevant records to identify class of creditors have not been received. Currently, only one class of creditors is being considered
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) 1. Ms. Kanak Jani, IBB/PA-001/IP-P-01757/2019 -2020/12685, Email Id: kanakj@yahoo.com 2. Mr. Iqbal Singh Gandhi, IBB/PA-001/IP-P-02365/2021 -2022/13524, Email Id: iqbalsingh2659@yahoo.co.in 3. Ms. Bhavi Shreyans Shah, IBB/PA-001/IP-P00915/2017-2018/11521, Email Id: ca.bhavishah@gmail.com
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at: (a) www.ibbi.gov.in (b) www.ibbi.gov.in Also at: 9B, Vardan Tower, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad, Gujarat- 380014

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the Shamik Enterprises Private Limited on 03/02/2022 (Order uploaded on the website of NCLT on 04/02/2022).

The creditors of Shamik Enterprises Private Limited hereby called upon to submit their claims with proof on or before 20/02/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 06-02-2022
Place: Ahmedabad

Kinjalkumar Madhubhai Chaudhary
Interim Resolution Professional
Reg. No- IBB/PA-001/IP-P02196/2020-2021/13463

